

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**C.P. No. 720/2017  
O.A No. 2448/2010**

New Delhi, this the 9<sup>th</sup> day of March, 2018

**Hon'ble Mrs. Jasmine Ahmed, Member (J)  
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Sunil Kumar,  
Aged about 36 years,  
S/o. Sh. Dharampal,  
R/o. Flat No. 77, DA Flats,  
Sindhora Kalan,  
Delhi – 110 007.

...Petitioner

(By Advocate : Mr. M. K. Bhardwaj)

Versus

1. Sh. Madhup Vyas,  
Commissioner,  
North DMC,  
Civic Centre,  
New Delhi.
2. Smt. Prem Lata Kataria  
Director,  
North Delhi Municipal Corporation,  
Civic Centre,  
New Delhi.
3. Smt. Prem Lata Kataria  
Director,  
North Delhi Municipal Corporation,  
Civic Centre,  
New Delhi.
4. Sh. Prakash Chand,  
Controller of Accounts,  
Principal Accounts Office,  
A-Block, Vikas Bhawan,  
New Delhi. ...Respondents

(By Advocate : Ms. Anupama Bansal for R-1 & 2 and Mr. R. K. Jain for R-3)

## O R D E R (O R A L)

**Mrs. Jasmine Ahmed, Member (J) :**

Compliance affidavit has been filed by the respondents vide their order dated 07.02.2018. Accordingly, the order of this Tribunal has been complied with. But, the counsel for petitioner objects that in that order dated 07.02.2018, no time limit has been given by the respondents as to how and when the actual benefits will be accrued to the petitioner and whatever is stated in the order shall be done by the respondents.

2. Accordingly, respondents are directed to complete the whole exercise expeditiously not exceeding four months from the date of receipt of a certified copy of this order.

3. Hence, the C.P. is dismissed. Notices issued to the alleged contemnors are discharged.

(Uday Kumar Varma)  
Member (A)

(Jasmine Ahmed)  
Member (J)

/Mbt/